

**HIGH COURT OF ANDHRA PRADESH :: AT HYDERABAD**

Vacations – Summer Vacation, 2014 – High Court of Andhra Pradesh, Hyderabad  
– Nomination of Hon'ble Judges as Vacation Judges – Arrangements for the  
Summer Vacation, 2014 – Notification – Partial Modification – Issued.

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**NOTIFICATION NO.7/SO/2014**

**Roc.No.2060/SO-1/2013**

**Dated:29.04.2014**

Read : High Court's Notification No.3/SO/2014, dated 28.04.2014.

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In view of the unforeseen circumstances and taking note of availability of the Hon'ble Judges during vacation, the following slight modification has been made during second half of the vacation i.e. from 16<sup>th</sup> May to 30<sup>th</sup> May, 2014 in the High Court's notification read above.

After recess of the Division Bench on 22<sup>nd</sup> May, 2014, Hon'ble Sri Justice G.Chandraiah and Hon'ble Sri Justice M.S.K.Jaiswal, will take up the matters relating to the single bench and sit singly instead of Hon'ble Sri Justice Challa Kodanda Ram. Hon'ble Senior Vacation Judge will allocate the subjects of single bench roster.

"This cancels the nomination of Hon'ble Sri Justice Challa Kodanda Ram, Judge as Vacation Judge on 22<sup>nd</sup> May, 2014 of the vacation."

  
**REGISTRAR GENERAL**

To

1. The Prl. Secretary to the Hon'ble the Chief Justice (With a request to place the modified notification before the Hon'ble the Chief Justice for His Lordship's kind perusal).
2. All the P.Ss to the Hon'ble Judges (With a request to place the modified notification before the Hon'ble Judges for their Lordships' kind perusal).
3. The Officers concerned.

K. SIVA PRASAD  
REGISTRAR GENERAL



HYDERABAD  
Pin: 500066

(Off): 2344 6166  
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ROC.NO.2060/SO-1/2013

Dt.29.04.2014

To

The Presiding Officer/*chairman*  
*Tribunals, Labour courts*  
*in the state.*

Sir/Madams,

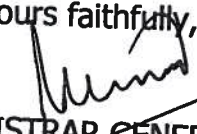
Sub: High Court of Andhra Pradesh – Declare a general holiday on eve of Election/Bye-elections to the Legislative Assembly Constituencies/ Parliamentary Constituencies / Municipal / Local Bodies etc. –Permission accorded – Reg.

Ref:1) High Court's Circular Roc.No.5996/E1/2001, dated 30.12.2001.  
2) High Court's Circular Roc.No.1485/SO/2009, dated 03.12.2009.

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Adverting to the above subject and reference cited, I am directed to inform that all the Presiding Officers, Labour Courts, Tribunals in the State are hereby permitted to avail public holiday on eve of Election/Bye-election to the Legislative Assembly Constituencies/ Parliamentary Constituencies/ Municipal / Local Bodies etc. on par with the Subordinate Officers, as per High Court's Circular Roc.No.1485/SO/2009, dt.03.12.2009.

Yours faithfully,

  
REGISTRAR GENERAL

Copy to:

1. All the Registrars, High Court of Andhra Pradesh, Hyderabad.
2. All the Unit Heads in the State.
3. The Director, Andhra Pradesh, Judicial Academy, Secunderabad.
4. The Member Secretary, A.P.State Legal Services Authority, Hyderabad.